

**Education among disadvantaged groups**

698. SHRI C. M. IBRAHIM: DR. KARAN SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(b) whether the Prime Minister, addressing the International Literacy Day celebrations in New Delhi on September 8, 2001, emphasized the importance of educating children in urban slums and other disadvantaged groups and stressed the need for moving ahead from literacy to education, especially in the areas of science and technology; and

(c) if so, what specific and special schemes have been drawn up to promote education among all the disadvantaged groups and to secure the right to education as a fundamental right and, the steps taken in pursuance thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. (SHRIMATI) RITA VERMA): (a) On the occasion of International Literacy Day 2001, the Prime Minister emphasized the importance of educating children in urban slums.

(b) The Government has been concerned about the education of all children of age group 6—14 years. In this direction the Government has taken the following steps:

(i) It has launched the Sarva Shiksha Abhiyan, a national programme for Universal Elementary Education to provide quality elementary education to all children. The State Governments have been asked to especially plan for the urban deprived children as part of the District Elementary Education Plans.

(ii) A Bill to make education of children a fundamental right was introduced in Rajya Sabha during July, 1997. The Government has formulated a revised Bill based on the recommendations of Parliamentary Standing Committee and the Law Commission.

- (ii) The new bill is proposed to be introduced in the current session of Parliament.

**Curbing private tuitions by Teachers**

699. SHRI K. RAMA MOHANA RAO:  
SHRI RAMA MUNI REDDY SIRIGIREDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(d) whether it is a fact that private tuitions and coaching by teachers is hampering the regular classes, the teachers are supposed to take in schools and colleges;

(e) if so, what steps Government have taken or proposed to take to curb private tuitions and watching by teachers;

(f) whether NCERT has prepared a code of professional ethics for teachers;

(g) if so, the details thereof; and

(h) how Government are going to implement the code strictly?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. (SHRIMATI) RITA VERMA): (a) and (b) Education is on the concurrent list and school education is primarily the concern of the State/UT Governments. The matter regarding curbing private tuitions by teachers is within the jurisdiction of the State/UT Governments. However, in case of schools affiliated to Central Board of Secondary Education (CBSE), the Board has discouraged the practice of private tuitions through its Affiliation Bye-Laws.

(c) to (e) The Code of Professional Ethics for Teachers was evolved by All India Federations of Primary and Secondary Schools Teachers' Associations and a group of educationists in a series of workshops facilitated by the NCERT. Later on, it was published by the NCERT in 1997.

One of the Provisions of the code of professional ethics for teachers is to refrain from accepting remuneration for coaching